Pang Dam area (C. D.)

MR. SPEAKER: No. I have not got a copy of his privilege motion ! I have got no notice from him.

SHRI JYOTIRMOY BOSU; I have sent it to you already.

MR. SPEAKER: After he sends it to me, I have to study it. But before I study it, he gets up suddenly and starts raising

SHRI JYOTIRMOY BOSU: I have already sent it.

MR. SPEAKER: No, we have not received it.

SHRI JYOTIRMOY BOSU : May I make a mention of it?

MR. SPEAKER: I cannot allowed him to make a mention of it.

SHRI JYOTIRMOY BOSU : Kindly given me one minute, Sir.....

MR. SPEAKER: No, I am not going to allow him now.

SHRI JYOTIRMOY BOSU : I have already written to you and I shall prove that I had given notice earlier.

MR. SFEAK₃R : I have not received it.

SHRI JYOTIRMOY BOSU: I am very sorry to say this; I might be able to prove it otherwise afterwards.

MR. SPEAKER: That is a very bad precedent.

SHRI IYOTIRMOY BOSU : Notice of this privilege motion was given during the third week of April. This was given against the managing director of the NIDC. It is a very serious matter. How is it that we are taken for a ride by these officials, and this House sits over it and takes no action on this?

MR. SPEAKER: The hon. Member must keep himself under restraint.

SHRI JYOTIRMOY BOSU: If you will

kindly direct your Secretariat, they will find out my notice.

MR. SPEAKER: Every time he gets up suddenly and starts raising something. Let him not do it.

12.03 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

APPREHENSION OF FLOODS IN PONG DAM AREA **DURING MONSOONS**

SHRI VIRBHADRA SINGH (Mandi): I call the attention of the Minister of Irrigation and power to the following matter of urgent public importance and request that he may make a statement thereon:

'The reported danger of families being submerged in the Pong Dam area in the ensuing monsoons and the steps taken by the Government to rehabilitate them before that.,

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND PO-WER (SHRI B. N. KUREEL): River Beas is now flowing through 5 tunnels freely. During monsoon months, the water level upstream of the dam under contruction will rise. Last year for a discharge of 5 lakh cusecs the maximum water level was only 1190. Assuming successive waves of floods under extraordinary conditions, the maximum water level may rise to 1240 to 1260. Lands and properties in tikkas likely to be affected have been assessed except for three villages and Awards paid partly.

The Himachal Pradesh Authorities are fully alive to the situation and have taken steps to provide adequate relief measures and temporary shelters to the families likely to be affected. A sum of Rs. 2 lakhs has already been kept at the disposal of the Himachal Pradesh Government for the purpose.

Action to rehabilitate the oustees in Rajasthan is in hand. There has however been some delay on account of divergence of views between Rajasthan and Himachal Pradesh on certain matters relating to eligibility of oustees for allotment of land in Rajasthan. Efforts are being made to resolve these issues.

श्री बीरभद्र सिंह: अध्यक्ष महोदय, मान-नीय मंत्री जी ने अपने इस बक्तव्य द्वारा जो मुख्य प्रश्न इस काल अटेशन द्वारा उठाया गया है उसके महत्व को घटाने नी चेण्टा की है। जो यह पीग डैम बन रहा है इसके निर्माण से लगमग 20 हजार परिवार बेघर होगे। गुरू में यह पेशवश थी कि इन विस्थापितो को फिर से बमाने के लिए राजस्थान में 3.25 लाख एकड जमीन दी जायुगी। वाद मे यह जमीन 3.25 लाख एकड मे घटाकर 2.25 लाख एकड़ रखी गई है। डा० के० एल० राव ने इस सदन में यह भारवासन दिया था कि जब तक इन माउस्ट्रीज को बमाया नही जायगा, उनके पुनर्वाम का प्रशन्त नही होगा तब तक ये मौजूदा जहापर रहते है वहासे उनको नही उठाया जायेगा। इस विषय मे माननीय मत्री जी न इस गदन म 11-3-70 को जो ब्राश्वामन दिया है वह ग उद्धत करना वाहता हं:

"As I expect, about 12,000 families will be obsted by June 1971 if the present programme of construction is followed. I can assure the hon'ble member that unless the oustees are properly settled and their convenience is attended to, we shall not allow any impounding of water in the Beas river and any construction of dam across the river".

यह ब्राइवासन माननीय मत्री जी ने इन ब्राउस्टीज के बारे में इन माननीय सदन में बिए। इस मत्रालय ने इन विस्थापितों के पुनर्वास के लिए एक स्कीम बनाई थी। उस के ब्रन्तगंत 1971 के ब्रन्त तक 8 हजार परिवारों को राजस्थान न बसान की बात की गई थी। मगर इसके मुकाबजे में अभी तक इस मंत्रालय ने केबल 568 परिवारों को ही वहा पर बसाया है। तो ब्राप देखेंगे कि बसाने के मामले में कितने पीछे है और जो यह 568 परिवार बसाए गए है उन का भी ठीक प्रवन्ध नहीं

हुआ। न वहा बिजली है, न पानी है, न सड़क हैं, न स्कूल है, किसी चीज का प्रबन्ध नहीं है। जो परिवार बसाए गए हैं वह बड़ी कठिनाई से अपने दिन वहां व्यतीत कर रहे है। मान-नीय मंत्री जी ने यह कहा है भ्रयने वक्तव्य में कि इस वर्ष बरसात में बाढ आने की कौई संभावना नही है और जिन लोगो पर इस से भ्रमर पड़ेगा उन के लिए सरकार ने प्रबन्**ध कर** रला है ग्रीर उनको ऊचे स्थान पर ले जाऐगे। इम के लिए 2 लाख रुपया उन्होने हिमाचल प्रदेश को दिया है। मैं समऋताह कि इस बारे में माननीय मंत्री महोदय बहुत प्राप्टि-मिस्टिक है। मैं उनका ब्यान उनके पिछले वयानों की नरफ भ्राकषित करना चाहता हूं। पिछले साल भी यह सवाल आया था। उस मिमय मत्रालय ने कहा था कि किसी भी म्रादमी को बाढ से नुकसान नही होगा। लेकिन हुआ यह कि बावजूद इसके कि सारी टनेल्स काम कर रही थी, तब भी तीन गाव द्रव गए जिन में काफी लोगो को नुकसान हुआ। और उनको बहुत क्षति पहुंची। तो इस साल भी हमे खतरा है कि जो बात ग्राप कह रहे है वह नहीं होगी थीर काफी गांवों को पानी से स्तरा पैदा होगा श्रीर उनको काफी नकसान होगा।

दूसरी बात में मत्री महोदय से जानना चाहता हू क्या वजह है कि प्रभी तक इन विस्थापितों को राजस्थान में वह बसा नहीं पाए ? इसका एक मुख्य कारण यह है कि कि जो जमीन राजस्थान सरकार को इन आउस्टीज के लिए देनी थी वह मी अभी तक एलाट नहीं हुई और दूसरी वजह यह है कि जो कम्पेन्सेशन लंड ऐक्वीजीझन आफीसर ने डिक्लेयर किया है वह भी प्रभी तक इन को नहीं मिला। इन दो कारणों से धाउस्टीज अपनी नई जगह पर जाने में असमर्थ हो रहे है। इसके भ्रलावा जो डा० के० गल० राव साहय ने कुछ आश्वासन दे दिए ये उन की भोर में ध्यान आकर्षित करना चाहता ह। मत्री महोदय ने इस सदन मे कहा था.

"I have submitted that the understanding is that the oustees of the Pong Dam will be allotted land formally by the Rajasthan Government, but the Himichal Pradesh Government will be the main authority to allot the land and also decide the extent of the land".

यह सारा मसला जो है इसका कनस यह है कि हिमानल प्रदेश सरकार बहुत अरसे में यह प्रार्थना कर रही है कि जो जमीन सरकार को आउस्टीज के लिए देनी है वह जमीन हिमानल प्रदेश सरकार को दे दी जाय और वह खुद अपने आउस्टीज को जमीन एलाट करेगी। अगर इस बात को मरकार माने और जैसा आक्वासन मंत्री महोदय ने पहल दिया था, उसको बृष्टि मे रखते हुए इस ममने नो हल करने की कोशिश करे तो सीझ से सीझ समाधान हो मकता है।

मैं माननीय मत्री महोदय से यह भी जानना चाहता ह कि इस आश्वासन को दृष्टि मे रखते हुए वह क्या कदम उठायेंगे ताकि यह सारी जमीन हिमाचल सरकार को दी जाय और दे खुद अपने आउस्टीज को एलाट करें? क्या वह कोई ऐसा प्रवन्ध करेंगे जिस से कि हिमाचल प्रदेश और राजम्थान के मुख्य मित्रों के बीच इस विषय पर जल्दी से जल्दी कोई मीटिंग हो ताकि इस मसने पर शीघ्र में शीघ्र निर्योग किया जा सके ?

THE MINISTERY OF IRRIGATION AND POWER (Dr. K L. RAO) As far as this matter is concerned, we have been at it all these years. At the time when I made that statement, there was almost an agreement between the two Chief Ministers. Some persons were also removed to the Rajsthan Canal area. But again difference arose and because of them it

come to a standstill Again I tried to bring them together and requested them to settle the outstanding problems Chief Minister said that they would try to settle them by the 1st of May and if they did not do so by that day, they would send then views to the Centre, and the Cabinet Secretry might be asked to look into the whole thing and give his decision by which they would abide The first of May came and they did not meet, they sent their respective Government's views and we have forwarded them to the Cabinet Secretariat We expect him to make some studies in the course of the next lew days and give his advice in this matter the Chief Ministers have said that they would abide by his decision. We shall proceed with the matter after the decision is given by the Cabinet Secretary

श्री प्रताप सिंह (शिमला) ग्रध्यक्ष महो-दय, माननीय मंत्री जी ने शकी भी बयान दिया है, वह अपनी जिम्मेदारी दूसरे के कन्धो पर डायने वाली बात करते है। पौग इम से बेघर-होनेवाले लोगा को राजस्थान प्राजक्ट एरिया में बमाये जाने भा सवात आज से नही शुरू हुआ है, बहुत दिनों से चल रहा है स्रीर श्रव यह सरनार श्रीर मत्री महोदय अपने कर्त्तव्य से पीछे हटत जा रहे है। इनके स्वय पीछे हट जाने से वहा पर एक गम्भीर समस्या पैदा हो गई है, जिसका नतीजा यह हम्रा है कि वहा के लोग बाध्य हो कर तोड़फोड़ की तरफ जाने का विचार कर रहे है। मुक्ते यह बात साफ साफ वहने में गुरेज न,ी है, क्यों कि यह सरकार वर्ड दफा वायद कर चुकी है। तलवाडा मे मिनिस्टर महोदय के साथ मीटिंग हुई थी और उन्होन विश्वास दिलाया था कि किसी भी ग्राःमी को वहा ने उजड़न के बाद बसाने के लिये गरकार पुर इन्तजाम करगी, लेकिन उसके बावजूद भी विछने माल 1971 में 7 टीकों ने जहां लगभग 100 फीमिलीज रहती थी वहा पर पानी भर जान से उनका व।फी नुस्सान हम्रा, तेरिन यह गरकार मोती रही। चिति हिमाचल सरकार उनक

लिये जम्मेदार है, इसलिये उस को उन्हें हिफाजत की जगह रखना पड़ा, उनके लिये ठीक दग से प्रबन्घ करना पड़ा परन्तु इस सर-कार ने उनके लिये कुछ नही किया।

हिमाचल सरवार के चीफ मिनिस्टर ने कई दफा राजस्थान सरकार के चीफ मिनिस्टर को पत्र लिखा कि द्रमको मीटिंग वरनी चाहिये, बरसात माने वाली है हम धेत्रर टोने बाले है, लेकिन चीफ मिनिस्टर राजस्थान कहते है कि उनके पास समय नहीं है, उनके पाम मिलने भीर बात करने के लिय समय नही है। मै मत्री महोदय से जानना चाहता ह-जब चीफ मिनिस्टर राजन्यान के उस दिमाचन के चीफ मिनिस्टर वी बात सुना के लिये टाइम नहीं है भीर जब दो चीफ मिनिस्टरो हबीय इस तरह से आपम में भगड़ा हो तो क्या यह भापका कर्तव्य नहीं है कि आप इस मामले मे इन्टरबीन करे भ्रौर एक तारीख निवारित करे ताकि उस तारीख तक वे ग्रापम में फैसला करके सरकार के मामन रखे?

भमी तक 568 फैमिलीज वहा पर गई है, उनकी हालत बहत बुरी है, वहा पर सड़ के नहीं है, बिजली नहीं है। प्राग्नाम के मुताबिक 8 हजार फैमिलीज को अब तक वहा पर पहुंच जाना चाहिये था, लेकिन यह मरहार खामाश बैठी है। इन्होंने अपने स्टेटमट में कहा है—

"Land and properties in tikkas likely to be affected have been assessed except for three villages and awards paid partly

यानी श्रभी तक तीन गावों में ऐसेसमेट भी नहीं हुशा है, एवार्ड ना तो सवाल ही नहीं उठता। यह मरकार वी हालत है। जिन लोगों को वहा से उजाड़ा जा रहा है, जिन के घर-बार तबाह होने वाले है उन भी वसाने की श्राप क्या व्यवस्था करेंगे, यह काम जन्द से जल्द होना चाहिये।

भ्रध्यक्ष महोदय, जब चीफ मिनिस्टर कान्फ्रेस से फैसला हो चुका है कि 2.25 लाख एकड जमीन हिमाबल सरकार को दी जायगी जिसे वह अपने उजड़े हुए लोगो की बसाने के लिये देगे, मैं यह जानना चाहना ह कि इसके मिलमिने मे सरकार का क्या विचार है, आवा वह उस जमीन को हिमाचल सरकार की देने जारहे हैं या उस मे कोई दिक्कत है ? इन्होने प्रपने जवाब मे कहा है कि राजस्थान सरकार क्छ निर्णय नहीं कर पारही है, कुछ जमीन एलाट करने के बारे मे आब्जैन्शन्ज लगा रही है। अब्यक्ष महोदय, श्राप खुद पजाब से नाल्लक रखते है, आप इस बात को भली प्रकार जानते हैं कि हिमाचल श्रीर पजाब के रेवेन्य रिकार्ड का जहा तक सम्बन्ध है, हमारे यहा टिवकादारी सिस्टम है और एक-एक टिक्के में 80 से 100 कूनवे तक रहने है। वह एक विरादरी नही होती, उस मे हर बिरादरी के लोग होते है। यही कारए है कि यह सर-कार ग्राउस से पीछे हटने जा रही है, ये उन टिक्केदारो को एक फैमिली मानते है, क्योकि राजस्थान के रेवेन्यु रिकार्ड मे एक फैंमिली का एक टिक्का है, तो क्या इस की वजह सहमारे लोगो को उसका फल भूगतना पडेगा? इसके बारे मे पहले फैसला हो चुका है। उसलिये मैं मत्री महोवय से जानना चाहता ह---व्या केन्द्रीय सरकार इस मामले मे हस्ता-क्षेप करेगी श्रीर उन उजडे लोगो को बसाने में मदद करेगी ताकि उन को पूरा मुआवजा मिले श्रौर पुरी जमीन मिले।

हिमाचल सरकार ने एक बात का निर्ण्य लिया था कि हम समाजवाद को मानते है, श्रीमती इन्दिरा गांधी की पालिसियों को मानते है-इसलिये अगर किसी की एक हजार एकड जमीन भी हो या उस से ज्यादा भी हो तो भी सबको बरावर खमीन मिलेगी, हर एक को 12.25 एकड़ खमीन मिलेगी। यह एक ऐसा निर्णंय था जो सबके लिये

बराबरी का निर्णय था, लेकिन ग्राज यह सर-कार उस निर्णय से भी पीछे हटती जा रही है। हम चाहते हैं कि सबको बराबरी का दर्जा मिले. छोटा. बडा. हरिजन कोई भी हो सबको बराबरी मिले लेकिन ये उसको भी नही मानते । भापको यह भी याद होगा कि 1961 में एक फैसला किया था कि 1961 के बाद कोई भी जमीन का नया बटवारा नहीं होगा. जो 1961 से मालिक है, वे ही चलते रहेंगे, भाज हम उसी निर्णय पर कायम है जो पहली चीफ मिनिस्टर कान्फोंस मे तय हआ था। उसके बाद पजाब मे ऐमा कानून रहा कि जो आदमी मर जाता है, यह जमीन उसके बच्चो के नाम से धलग-धलग खातो मे चढ जाती हैं। भव यह सरकार उन सब बातों से भी पीछे हट रही है। उनके जो कुछ भी एतराज है, केन्द्रीय सरकार का कर्तव्य है उनको तय करे और उन को हमारे कानून के मुनाबिक तय करना चाहिये।

एक बात भीर कहना चाहता ह-चीफ मिनिस्टर्ज कानकेंस बुलाकर इस मामले को तय करना चाहिये तानि दोनो चीफ मिनिस्टजं बैठ कर खुद फैसला करे। मैं जानना चाहता ह कि इस बारे में सरकार का क्या विचार है-बह अपने जवाब में इस का स्पष्टीकरण करें ?

I did not exactly Dr K L RAO follow the hon member's question But I would like to submit one thing The difference have arisen tecently on some of the vital matters I will just give one example to show 'how absurd' some of these things are A man who loses a quarter of an acre of land in the project gets 100 acres of irrigated and in Rajasthan Canal area (Interruptions) One gentleman who owned was land, absolutely waste land on which nothing grows, he has to be paid a compensation of Rs 1.25 crores, which is absurd Ihose are some of the things which we are trying to sort out After all, when government money is spent we have to be very careful, Here I want to give the example of a

similar project in Gujarat where the land to be acquired and the people rehabilitated was much more than in the case of the Pong Dam Yet the total amount that we spent for acquisition and rehabititation in Gujiiat was Rs 9 ctores Here we have to pay Rs 45 croies as compensation and another 12 crores towards interest and then we are giving them land in Rajasthan All these things were not gone into nn the beginning But now we are trying to sort them out While compensation has to be paid, at the same time, there must be some limit, it should be something justifiable That is what we are trying to do now

SHRI VIKRAM MAHAJAN (Kangra) Nowhere are the farmers treated in such a shabby minner as they have been treated in the case of the Pong Dam, which includes treas in Punjab, Haryana and Himachal Pradesh Nowhere has the larmer had such a raw deal as in this region The learned Minister gave the example of one instance where a person owning a quarter of an acre of land got a compensation of more than 100 acres I would like to know from the hon Minister out of 21 000 families what, is the percentage of this class of people who own a quarter of an acre of land and who are going to get 100 acres in Rajasthan

Another point has been taised by the He says look at the hon Minister Gujarat government which was so callous to its farmers and paid them much less, why can t the Himach il Pradesh Government also not be equally callous and behave in a similar manner and pay the farmers much less as compensation

It is the same hon Minister who had given a solumn assurance in this very House that 15 standard acres of land would be given to each family Now he wants to back out of this assurance, which is extraordinary to say that in Gujarat they are giving much less, is this the way of backing out of an assurance he has given? He cannot at this stage back out from his assurance, This assurance is dated 11th March 1970 in answer to a question by Shii Hem Raj which says

'I can assure the hon Members that unless these oustees are probably settled and their convenience attended

[Shri Vikram Mahajan]

pprehension of floads

to we shall not allow any impounding of the Bears river and any construction of the dam on the Beas river also agreed that 3 25 acres of land in the respective States shall be given to the various oustees this is the understanding that has been arrived at and we shall follow that understanding

Further on he said

'I have submitted that the understanding is that the ousters of Pong Dam will be allotted land formally by the Rajasthan Government

This is the assurance given by the Minister and now he is turning the table preposterous The oustees are not given sufficient land on the plea that the Guiarat Government is not giving enough humbly submit that this is not the way of dealing with the citizens of India I would be forced to say that this is sabotaging the entire programme of the Prime Minister to alleviate the conditions of the poor farmers and poor oustees. I would humbly submit that this is not the way of dealing with the citizens of India You have to take a considerate view and lock at the problem from the point of view of those people who have to leave their hearths and homes as their lands are going to be submerged by this dam Last year you gave an assurance that the land of no person is going to be submerged unless he is rehabilitated he has stated in this House that it is correct some portion of land was submerged some houses were submerged and they were not properly rehabilitited Again you have closed two tunnels of the Pong Dam 8,000 families are going to be submerged You are not giving them the land are they going to live when you take away the land, you do not give them compensation? At least they should have the right So, will be give an assurance that no land belonging to any family will be submerged untill alternative land is allotted to that family or tehabilitation and compensation is paid '

Secondly, the dispute is regarding who is entitled to the land

MR. SPEAKER Only one question

SHRI VIKRAM MAHAJAN: I can put them all m one. Sir

Will you rehabilitate them before the lands are submerged and give them compensation? Regarding the dispute as to who is entitled to the land, have you taken any legal opinion from any senior lawyer from Punjab? If not, what are the reasons, what prevented them from taking that Thudly, you promised that 20,000 families would be rchabilitated by the year 1972 whereas only 500 have been rehabilitated so far When would you be able to rehabilitate them ' Kindly give a deadline

DR K I RAO I am thankful to the hon Member He has been very moderate today First, I want to correct his statement No tunnels are being closed I am anxious that no tunnel should be closed In fact, on one of the tunnels the officers were trying to put the lining, but I gave instructions that this should not be done as it will obstruct the way by a few inches The tunnels will be free and I hope like last year the level will not rise above 1190 Last year there were heavy floods of 5.2 lakh cft per second, that was near the maximum Under extra-ordinary circumstances the level may rise to 1240 to 1260 and we are anxious to ensure safety to this and higher levels

Practically all those lands have been assessed awards are ready, money is there and Rs 10 ctores will be disbursed the only question is that they want interest If we give interest it will again add another Rs 10 or 12 crores The interest was never asked for before Only now they are One has to be careful to what extent we can give Otherwise, the money is there, awards have been given everything is ready and the money will be disbursed

I want to submit that we also very anxio s that these people must be resettled very well I know they are coming from a very happy land, extremely beautiful land to a place which is extremely hot, much hotter than Delhi People are put to a lot of trouble, thee is no question about it

About two lakhs of acres are ready to be given But the only question is this Rajasthan wants that it should be given to the proper persons, ie, to the entitled persons

Himachal Pradesh says that these are the persons, according to their criteria, who are entitled There, differences arise That is the difference, otherwise, land is there. land is ready, we have accepted the com pensation also Therefore I submit to the hon. Member to plead with his Chief Minister After all nothing like the two Chief Ministers coming to an agreement between themselves I would request the hon Member to use his influence with the Chief Minister After all, arguments are there on both the sides I will be the happiest man if those people are rehabilitated peoperly In fact, I was one of those who said that we should not allow them to go to Rajasthan improve the land in Himachal Pradesh, spend some money, reclaim the land, give all the facilities and make the people stay there so that they are not shiffted from Himachal Pradesh That is the idea which I would still like to pursue

Very lew persons have remaind in Rajasthan Out of 568 people who went there practically all of them have come back, only 90 persons are there. There are a number of houses, temporary houses, which have been constructed. They are all falling down. Therefore, I would say, the question is not that there is any difficulty of settling the people. The land is there. The money is there. Awards have been given I verything is there, but, the only question is one of arriving at an understanding on the vital points. I only hope that both the States will agree that they will abide by the decision of the Cabinet Secretary.

The hon Member asked whether legal opinion was sought. (Interruptions) I abide by the opinion of my senior colleague. The Law Ministry's opinion was considered unfavourable to one party. So, that was not accepted. Now finally, the matter is referred to the Cabinet Secretary and both the Chief. Ministers have accepted that they will abide by the advice given by the Cabinet Secretary. Once that is done, then there will be no difficulty.

SHRI VIKRAM MAHAJAN My one question has not been answered. The hon Minister said that there are cases of people having an acre or less than an acre getting 1000 acres. What is the percentage of that

class of people? That has not been answered

DR KI RAO What I meant was this I do not know how many cases are there I will give you one very interesting fact. Out of the total number of landholders whose lands will be submerged by this project, merely 50°, will lose one acre and less I think that will satisfy the hon Member

श्री परिपुर्णानन्द पेन्युली (टिहरी-गढवाल) • श्रध्यक्ष महोदय, मेरा खयात है कि पौग बाघ वी स्थित इतनी विश्टन होती यदि हमारे मत्री जी कम्पेन्सशन ग्रीर रिहैबिलिटेशन की समस्या को उस डैम के कस्ट्राशन की समस्या के साथ जोड दिये होते । श्रगर वह उसका एक इन्टैंगरल पार्ट होता तो यह परेशानी पैदा नही होती । मै ग्रापके नोटिस मे यह लाना चाहता ह कि पहाड के रहने वाले लोग जो सीमान्त पर रहते है हर तरह की कूर्बानी के लिये तैयार रहते है, और यह भी एक कुर्बानी है, स्रीर हम विस्थापित हा करके मैदान की समृद्धि के लिये काम भाते है। जैसा स्नापको मालूम है पौप बाध स 35 लाख एकड राजग्थान की भूमि सिचित होगी और 10 लाख 50 हजार एकड भूमि पजाब भी जो बकार पड़ी हुई है उस पर खेनी होगी, और 100 करोड रु० से अधिक की वार्षिक असिरिक्त ग्रनाज की पैदावार होगी। किन्त उसक बदले मे जब लोगो के कम्पेन्सेशन भीर रिहैबिनिटेशन की यात भाती है तो इतने साल के बाद भी उधर उधर की बगले भाकी जाती हैं। कहते है कि राजस्थान श्रीर पजाब सरकार दगी। मैं कहना चाहता ह कि 14 साल के बाद भी भाखडा से विस्थापित लोगो की सन्या ठीक तरह सहल नही होने पायी है। इसका एक मात्र कारण यही रहा है कि रिहैबिलिटेशन और वस्पेन्मशन का जो काम या वह डैम वा एक श्रभिन्न भाग नही माना

मै उदाहरण के लिय आप से टिहरी **डैम** की बात निवेदन करना चाहता हू। जिस तरह [श्री परिपूर्णानन्द पैन्यूली]

से टिहरी डैम बनने जा रहा है उसी तरह से भारत में कई और इसरे हैंम भी बनेंगे जिनसे स्रोग विस्थापित होगे । टिहरी बाघ एशिया का सबसे बडा बाध होगा । इससे 92 गाव विस्था-पित होगे घौर टिहरी शहर जल प्लावित हो जायगा। लेकिन उन लोगो के कम्पेन्सेशन और रिक्रैबिलिटेशन के बारे में सरकार ने कोई योजना नहीं बनायी है। वीरान श्रीर बेकार पडी हई जमीनो को लोगो को दिखाया जाता है कि वहातुमको बसादिया जायगा। ऐसा खगता है कि डैम देश की सम्पत्ति है, किन्तू बहा के लोगो के पुनर्वास के लिये, उनको मुझा-बजा देने के लिय सरकार विचार नहीं वर रही है। बाद मे जब नामप्लीकेशन पैदा होगा तो यह कहेगे कि यू॰ पी॰ सरकार देखे और यू॰ पी॰ सरकार कहेगी कि केन्द्रीय सरकार ने कुछ नहीं किया। उत्तर प्रदेश में टिहरी है ग्रीर उससे जो फ़ायदा होगा वह ज्यादानर यू० पी० के मैदानों को ही होगा। विन्तु टिहरी बाध के बनने के कारण विस्थापित होने वाले लोगो के लिये आपने कोई योजना नही बनायी, और इसी साल उस डैम का काम शुरू होने वाला है। 197 करोड ६० का यह बाध एशिया मे सबसे बडा होगा। हम बहुत ग्रातिकत है क्योंकि बिस्थापित होने वाले लोगो के पुनर्वास की कोई योजना आपके सामने नहीं है। 1300 मैगाबाट बिजली इससे आप पैदा करेग, सारे देश को इससे फायदा होने वाला है। किन्तु जो लोग उसमे इबने वाले है उनके लिये भाप नया करने जा रहे हैं? हमारे सामने पौग डैंम की मिसाल मौजूद है, जब उनके लिये कोई सुनि-योजित योजना आपने तैयार नहीं की हैं तो क्या ऐसे ही टिहरी बाघ से विस्थापित होने बाले लोगों का भाग्य होगा ? आप उनके लिये कोई योजना बनायेगे या नहीं ?

ध्यक्ष महोदय . इसका मतलब यह नहीं है कि मैं कहूँ भीर भाग चलते जाये, जैसे कि मै आपको रोकना चाहता हा आप भगनी ही बात कहना चाहते है, सुनते क्यो नहीं। मंह काल मार्टेशन तो या पाँग ईम के बारे में, लेकिन माप इसमे टिहरी बाघ ले माये। दो मिनट बात कीजिये तब भी ठीक है। भाषको भपनी बात कहनी है तो सही रास्ते से माना चाहिये, इनके रास्ते से क्यों मा रहे हैं ने वाया पाँग डैम क्यो मा रहे हैं ?

श्री परिपूर्णानन्द पैन्यूसी: क्षमा की जिये, मैंने सुना नही था।

मैने इसलिये निवेदन किया था कि यदि

गौग बाघ के विस्थापितों के पुनर्वास की समस्या
को बाघ का एक हिस्सा बन। दिया जाता तो
देश में बनने वाले दूसरे बाघों के लिये यह
समस्या पैदा नहीं होगी, अन्यथा आने वाले
समय में इसी प्रकार की समस्या हर बाघ के
बारे में ग्रापकों फैम करनी पड़ेगी। इसलिये में
जानना चाहता हूँ कि क्या ग्राप अभी भी इस

पौग बाघ के विस्थापितों के पुनर्वास ग्रीर
कम्पेनसेशन की समस्या को बाघ का हो एक
हिस्सा बनाने जा रहे हैं? और धगर हा तो
टाइम बाउन्ड प्रोग्राम में कब तक आप इसको
हल करेगे?

DR K L RAO lagree with the hon Member that the hill people suffer because of the construction of the dams. Unfortunately the dams are located only in the hills and therefore they are subject to suffering on account of submersions. Therefore we must beconsiderate to the hill people and provide them with all the facilities. The Tehri dam is approved by the Fechnical Advisory Committee but is yet

to receive the approval of the Planning Commission I advised the hon Member not to take the example of Pong Dam as the Ichii Project itself may not be undertaken if such severe measures are to be adopted.

SHRI PARIPOORNANAND PAINULI in reply to a question you said it had been approved

DR K L RAO The Technical Adt visory Committee has approved but not ye-

the Planning Commission The Planning Commission has yet to approve

PROF NARAIN CHAND PARASHAR (Hamirpur)

As I find, Sir, the main question is about distribution. Dr. K. L. Rao holds out that distribution is not coining up, the land is ready, the people have to march, and everything will be okey. But I am afraid that Di. K. I. Rao himself committed as has been pointed out by Minmitted as has been pointed out by Minmitted as has been pointed out by Shri Hem Raj and Shri Vikram. Chand Mahajan Ji, on the 11th March, 1970 he said this I quote him

"DR K J RAO · I had submitted that the understanding is that the oustees of the Pong Dam will be allotted the land formally by the Rajasthan Government, but the Himachal Pradesh Government will be the main authority to allot the land and also decide the extent of lind"

Here, I stress the word 'mam'-He says. the Himachal Pradesh Government will be the 'main' authority Now Dr Rao is coming up with solitary exceptional cases where one quarter of an acre of land possessor is being given a higher amount of compensation As per by Shri Vikram Chand Mahajan, he has failed to reply and give the exact number of cases of this type main thing is this, Sir, that if this land is put at the disposal of the Himachal Government, the Himachal Government is ever ready to send its officers and to allot the land immediately The keenness of the Himachal Government cannot be doubted. It was our honourable leader Dr Y S Parmai who has been Writing constantly to the Rajasthan Chief Minister for looking after the interest of the various people who have to be submerged m water

Dr K L Rao says that according to him, the maximum water level may rise to 1240 or 1260 feet I think he is not assuming the role of Lord Indra when he says that it will not rise further. What happens if the water level goes up higher? Last year, we had a very bad experience about this Everything was ready, Di K L Rao sengineers, his bureaucrates, his technocrats were ready with files, and yet the people

were submerged, yet there were no roads for the people to go out, there were no buses to put their luggage in and we had a very sad experience with Bhakra also, where with just 24 hours notice one full bazar was submerged under water

So, I would like to know how far Government are serious about this. When the Himachal Piadesh, Chief Minister writes to the Rajasthan Chief Minister the only reply is that there is no jeply or no answer comes or if ever there is an answer, the answer is that the Rajasthin Chief Minister is very busy and has no time.

As the hon Minister himself has admitted, the matter has been referred to the Cabinet Secretary I would like to ask him whether the Cabinet Secretary would be quick enough to give a decision soon because the monsoons will not wait for Dr K L Rao not would they wait for the Cabinet Secretary nor would they wait for the files to move slowly or fastly want to point out is that 13 villages are in immediate danger of getting submerged, and one of these villages which is just at the point where it would be the first casualty is the village called Chur Bhala About this, Di K L Rao wiote to Dr Parmir on 8th May 1972 and Dr Parmar replied to this letter of Dr K I Rao on 14th May, 1972 saying that though this village and the other villages had been assessed for awards no compensition had been paid

There are only two specific problems to my mind which should be immediately decided If Dr K I Rao recalls his commitment given to this House on 11th March, 1970 that the Himachal Pradesh Government would be the main authority and the Rajasthan Government would be only giving formal approval for the allotment and distribution of land in Rajasthan, then the Himachal Pradesh officers can go quickly, because the Himachal Pradesh State has the flood at its peril, and the people will lose their villages, the Rajathan Government may smile and say that the Rajasthan Chief Minister has no time We do not want such excuses I learn, and I warn the hon Minister, that some people in that area have already organised one committee for resisting the further construction of the dam and it will be the soin responsibility of the Ministry of Irrigation

Prof. Narain Chand Parashar

and Power, if anything happens; if the clouds burst and the rains fall and the people are submerged, Dr. K. L. Rao and his Ministry will be solely responsible, and along with him his army of technocrats and bureaucrats, for the dooming of the lives of those people...

AN HON. MEMBER: And the Government of India.

PROF. NARAIN CHAND PARA-SHAR: Dr. K. L. Rao does not recall his own words, and he forgets his commitment, and yet, may. I use Shakespeare's words and say that like Brutus, he is an honest man?

Immediate distribution of land by the Himachal Pradesh Government is one aspect of the situation. The second is that 13 villages which are looking to the clouds every day should be saved. I would request Dr. K. L. Rao to look to this aspect of the situation and tell us what steps he has in mind in case the water level rises above 1260 feet, in regard to which the engineers have said the final word that it will not rise. If the waters rise and the rains come in a havoc, and in a terribic manner, what will be done?

DR. K. L. RAO: We have got to depend upon some kind of analysis, and some calculations and some observations. The engineers take into account the maximum flood discharge possible. I agree with the hon. Member that it would be very useful to secure evacuation of all the people who stay in those villages. I have also asked our engineers that they should take every step to see that even if the water level rises higher, we should not allow any habitation to be submerged, and we should try to evacuate the people. I have mentioned the same point to the Himachal Pradesh Chief Minister very often. I would repeat it once again to my hon. friend that I am expecting the Cabinet Secretary to give a decision in about a week's time so that still there is time for us.

As regards the level of water rising above 1260 feet, I would like to submit that we have already acquired some lands higher than 1260 feet also, not completely but in patches. If the decision is given early, then we can take up the further acquisition of

land higher up, because we are also very anxious about the necessity to take as much precaution as possible.

SHRI A. P. SHARMA (Buxar) - It should be done quickly.

12.42 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF DEVELOPMENT COUNCIL
FOR INSTRUMENTS INDUSTRY FOR 1969-71
AND ANNUAL REPORT AND REVIEW OF
BHARAT HEAVY ELECTRICALS LTD.

भौद्योगिक विकास मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद): ग्रध्यक्ष महोदय, मैं श्री मोइनुल हक चौधरी की ओर मे निम्न-लिखित पत्र सभा-पटल पर रखता हूं:

- (1) उद्योग (विकास भौर विनियमन) अधिनियम, 1951 की धारा 7 की उपधारा (4) के अन्तर्गत उपकरगा उद्योग सम्बन्धी विकास परिषद् के वर्ष 1969 -- 7। की भ्रवधि सम्बन्धी वार्षिक (हिन्दी तथा भ्रंप्रेजी संस्करण) की एक प्रति । 1 Placed in Library. See No. LT-30337/21
- (2) कम्पनी प्रधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्न-लिखित पत्रों (हिन्दी तथा संग्रेजी संस्करण) की एक-एक प्रति:—
 - (एक) भारत हैवी इलेक्ट्रिकल्स लिमिटेड, नई दिल्ली, के वर्ष 1970-71 के कार्य की सरकार द्वारा समीक्षा।
 - (दो) भारत हैवी इलेक्ट्रिकल्स लिमिटेड, नई दिल्ली का वर्ष 1970-71 सम्बन्धी वार्षिक प्रतिवेदन तथा लेखापरीक्षित लेखे भीर उन पर नियंत्रक भीर महालेखा-परीक्षक की टिप्पशियां।

[Placed in Library, See No. LT= 3034/72.]